

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 405**  
**IB/94/ND/2024**

**IN THE MATTER OF:**

Central Bank Of India Limited	...	Applicant
Versus		
Mr. Akresh Garg	...	Respondent

**Under Section 95 (1) of IBC, 2016**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	Mr. Brijesh Kumar Tamber and Mr. Prateek Kushwaha, Mr. Yashu Rustagi, Advs.
For the Respondent	:	

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Mr. Yashu Rustagi, Ld. Counsel for the Applicant is present through VC and submitted that they already served the copy of the application on the Respondent/Personal Guarantor. Heard the arguments on behalf of the Applicant in length. Order in this matter is **reserved**.

**-SD-**  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**